

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH "G" NEW DELHI

BEFORE SHRI BHAVNESH SAINI, JUDICIAL MEMBER
AND SHRI N.K. BILLAIYA, ACCOUNTANT MEMBER

आ.अ.सं./I.T.A No.1844/Del/2016

निर्धारणवर्ष/Assessment Year: 2006-07

Nortel Networks India P. Ltd. C-227, Ground Floor, Near Garden of Five Senses, Westend Marg, Paryavaran Complex, New Delhi.	<u>बनाम</u> Vs.	DCIT Circle 18(2) New Delhi.
PAN No. AABCN1424B		
अपीलार्थी Appellant		प्रत्यर्थी/Respondent

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आ.अ.सं./I.T.A No.7263/Del/2017

निर्धारणवर्ष/Assessment Year: 2007-08

Nortel Networks India P. Ltd. G-41, GF, West Patel Nagar, New Delhi.	<u>बनाम</u> Vs.	DCIT Circle 18(2) New Delhi.
PAN No. AABCN1424B		
अपीलार्थी Appellant		प्रत्यर्थी/Respondent

निर्धारितकीओरसे /Assessee by	None
राजस्वकीओरसे /Revenue by	Sh. Amitabh Kumar Sinha, CIT DR

सुनवाईकीतारीख/ Date of hearing:	15.03.2021
उद्घोषणाकीतारीख/Pronouncement on	15.03.2021

आदेश / O R D E R

PER BHAVNESH SAINI, J.M.

Both the appeals by assessee are directed against the different orders of Ld. CIT(Appeals)-44, New Delhi dated 03.11.2015 for AY 2006-07 and Ld. CIT(Appeals)-42, New Delhi dated 18.09.2017 for AY 2007-08.

2. Ld. Counsel for assessee placed on record the applications for withdrawal of both the appeals as the matter in issue have already been settled in Vivad se Vishwas Scheme, 2020 and form no. 3 have already been issued in favour of the assessee.

3. In view of the above, both the appeals of assessee are dismissed as withdrawn.

Order pronounced in the open court on 15/03/2021

Sd/-
(N.K. BILLAIYA)
ACCOUNTANT MEMBER

Sd/-
(BHAVNESH SAINI)
JUDICIAL MEMBER

Dated: 15.03.2021
**Kavita Arora, Sr. P.S.*

Copy of order sent to- Assessee/AO/Pr. CIT/ CIT (A)/ ITAT (DR)/Guard file of ITAT.

By order

Assistant Registrar, ITAT: Delhi Benches-Delhi